THE INDIAN INSTITUTES OF INFORMATION TECHNOLOGY (AMENDMENT) ACT, 2017
NO. 25 OF 2017

[17th August, 2017.]

An Act further to amend the Indian Institutes of Information Technology Act, 2014.

BE it enacted by Parliament in the Sixty-eighth Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Institutes of Information Technology (Amendment) Act, 2017.

2. In section 24 of the Indian Institutes of Information Technology Act, 2014 (hereinafter referred to as the principal Act), in clause (d) of sub-section (2), for the words "Indian Institutes of Information Technology", the words "Indian Institute of Technology" shall be substituted.
3. In section 32 of the principal Act, in clause (a), for the words "Assistant Professor", the words "Assistant Professor or above" shall be substituted.

4. In the Schedule to the principal Act, after serial number 4 and the entries relating thereto, the following serial number and entries shall be inserted, namely:—

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Name of the State</th>
<th>Name of the existing Institute</th>
<th>Location</th>
<th>Name of the Institute under this Act</th>
</tr>
</thead>
</table>

DR. G. NARAYANA RAJU,
Secretary to the Govt. of India.